

Title: Recent judgement of Rajasthan High Court debarring elections to students union and staff associations in the Universities.

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): Sir, the recent decision of Rajasthan High Court banning elections to students association... *(Interruptions)*

MR. SPEAKER: How is it a Central matter?

SHRI HANNAN MOLLAH : Sir, it is a violation of article 19.

MR. SPEAKER: It does not become a Central matter because the Constitution is violated.

SHRI VARKALA RADHAKRISHNAN: Sir, I am not referring to any article and I am not going to criticise anybody.

MR. SPEAKER: You are entitled to criticise.

... *(Interruptions)*

MR. SPEAKER: Please listen. I would only like to know how the Central Government is involved in this.

SHRI VARKALA RADHAKRISHNAN : Sir, I am only requesting the Central Government...

MR. SPEAKER: To interfere with the State Government?

SHRI VARKALA RADHAKRISHNAN : If the Rajasthan Government is not going in for an appeal, I request the Central Government to go in for an appeal against the decision of the Rajasthan High Court banning elections to the students organisation.

MR. SPEAKER: They are not parties to it.

SHRI VARKALA RADHAKRISHNAN : Sir, the teachers and staff councils are also banned... *(Interruptions)*

MR. SPEAKER: Nothing more to be recorded.

*(Interruptions) ...**

MR. SPEAKER: How can the Parliament of India be involved in this? I wish, if there were a Central University involved, I could have allowed it.